

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
NEW DELHI**

PRINCIPAL BENCH

SERVICE TAX APPEAL NO. 51664 OF 2017

(Arising out of Order-in-Original No. DLI-SVTAX-003-COM-64-15-16 dated
17/02/2017 passed by Commissioner of Service Tax, Delhi-III)

QUICK CABS PVT. LTD.

..... Appellant

VERSUS

**COMMISSIONER OF SERVICE TAX,
DELHI-III**

..... Respondent

APPEARANCE:

Ms Veenakshi, Advocate of the Appellant

Shri K. Poddar, Authorised Representative for the Respondent

**CORAM : HON'BLE MR. JUSTICE DILIP GUPTA, PRESIDENT
HON'BLE MR. P.V.SUBBA RAO, MEMBER (TECHNICAL)**

DATE OF HEARING/DECISION: April 12, 2021

FINAL ORDER NO.____51318/2021__

JUSTICE DILIP GUPTA

In this appeal the appellant has availed the Sabka Vishwas (Legacy Dispute Resolution) Scheme, 2019 and a certificate has also been issued regarding discharge of the liability. The dispute, therefore, does not survive.

2. The appeal is, accordingly dismissed.

(Dictated & pronounced in the open Court)

**(JUSTICE DILIP GUPTA)
PRESIDENT**

**(P.V.SUBBA RAO)
MEMBER (TECHNICAL)**